# GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO. 2445 ANSWERED ON 11/08/2025

### NOC FOR INSTALLATION OF LIFTS IN DDA FLATS

#### 2445. SHRI K. VANLALVENA:

## Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the details and status of applications received since 1st June, 2025, seeking NOC for installing lifts in DDA flats, area wise;
- (b) the details of timeline and SOP for processing these in time-bound and streamlined manner, with reasons for delay, applicant wise;
- (c) the steps taken to include judicial directions delinking issue of unauthorised constructions in DDA flats from grant of NOC details thereof; and
- (d) whether NOCs for only 50 per cent residents of a group of flats is required and NOCs of ground floor and others has no relevance in the matter, the details thereof?

#### **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

- (a) Delhi Development Authority (DDA) has informed that 4 applications have been received in Dwarka Zone since June 1<sup>st</sup> 2025 seeking NOC for installation of lift in DDA flats under the jurisdiction of DDA. Out of 4 applications, 2 have been disposed off and 2 are under process.
- (b) As per policy, the application has to be processed within 60 days. No application has been pending for more than 60 days.
- (c) While processing files of NOC for installation of lift in DDA flats, unauthorized construction has been delinked or not taken into account during issuance of NOC. However, it is dealt separately as per the provisions for unauthorized construction.
- (d) Installing lift in DDA flats require adhering to specific guidelines and obtaining necessary approvals. The latest DDA policy on the subject issued vide office order no. EM3(7)05/Lift/Pt./38 dated 07.01.2016 is applicable. In policy document it is mentioned that "consent from owners using common stair case in that block is a pre-requisite (50% or more excluding ground floor) who will be beneficiary due to installation of lift. The consent from ground floor owner is advisable but not mandatory."

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